

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.

Closure Report No. 01/2020
CBI Vs. Ajoy Ganguly and Another

24.08.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter is at the stage of consideration of the closure report.

E-challan was submitted to the court by the IO whereafter Ld. PP for the CBI had sought some time for making the submissions.

Submissions have been made today by the Ld. PP for the CBI. However, during the course of submissions, Ld. PP for the CBI has been asked to check up certain parts of record for which she has sought some time.

Put up on 24.9.2020 for further submissions, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY
GULATI**

Digitally
signed by
AJAY GULATI

Date:
2020.08.24
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(AJAY GULATI)

Spl. Judge (PC Act), CBI-12

RADCC/New Delhi/24.08.2020

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.

Crl. Appeal No. 10/2019
Seema Sharma Versus CBI

24.08.2020

Present:- None for the appellant.
Shri Darshan Lal, Ld. PP for CBI.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Today, the matter has been taken up in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court.

The matter is at the stage of addressing final arguments on the present appeal as also for receiving the written report from the owner Shri Subhash Sharma regarding verification of address of surety Jitender Singh Rana.

On 13.3.2020, part submissions were heard and the Appeal was adjourned to 16.3.2020 but on the request of Ld. PP for the CBI, the date 16.3.2020 was cancelled and the Appeal was posted for 30.3.2020 for further hearing. However, on the directions of Hon'ble High Court of Delhi which were communicated to the court by Ld. District & Sessions Judge cum Special Judge, Rouse Avenue District Court on 21.3.2020, the matter was again taken up on 21.3.2020 and was adjourned for 22.4.2020. Thereafter, the matter has been adjourned vide *en-bloc* adjournment orders for 22.5.2020, 22.6.2020, 21.7.2020 and for today i.e. 24.8.2020.

It needs a highlight that the hearing of the final arguments in this Appeal could not be scheduled for lack of electronic record, being a very old

Crl. Appeal No. 10/2019
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trial. However, Ld. PP for CBI is directed to inquire from the HIO of the case whether scanning of the trial court record is possible or not.

Electronic notice (through Whatsapp & e-mail) be issued to the Ld. Counsel for the appellant to join the proceedings on the next date of hearing as also to convey his consent whether he would want to address the arguments through video conference, in case physical functioning of the court does not resume by the next date of hearing. Counsel be requested to convey his consent within three days.

The written report regarding residence of surety has not been received. Electronic notice to be issued to the HIO Insp. R.A. Shukla for submitting the same.

Put up on 4.9.2020 for report of Ld. PP for CBI regarding scanning of the court record, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

In case the scanning is possible, the HIO will scan the record by bringing the scanner to the court and scan the court record in the presence of the court officials.

AJAY GULATI	Digitally signed by AJAY GULATI	(AJAY GULATI)
	Date: 2020.08.24 14:00:59 +0530	Spl. Judge (PC Act), CBI-12 RADCC/New Delhi/24.08.2020